REFERENCE TO THE REPORTED POACHING BY FOREIGN FISHING VESSELS IN INDIAN WATERS

श्री शिव चन्द्र झा : (बिहार) : उपसभाध्यक्ष जी, मैं आप के जरिए इस सदन का ध्यान और सरकार का ध्यान इस बात की ओर ले जाना चाहता हूं कि भारत के समुद्र के किनारे भारत के पानी से 200 मील की दूरी तक विदेशी नाविक अवैध तरीके से घुस कर मछली मार कर ले जाते हैं, घुसपैठ करते हैं, जिसके कि भारत की फिशिंग इंडस्ट्री को धक्का लगता है। बड़े हैरानी की बात विदेश मंत्री जी हंस रहे हैं और इस तरह भारत की टेरिटरी में पानी में घुसपैठ हो रही इसको रोकने के कोई कदम नहीं उठाए जाते हैं। उपसभाध्यक्ष महोदय, यह बात अखबारो में आ गई है। मैं दो लाइन पढ़ कर सुना देना चाहता हूं यह टाइम्स आफ इंडिया है 26 तारीख का :

"Unauthorised poaching by sophisticated foreign fishing trawlers—of Thailand, Taiwan, Japan and other countries—is going on with impunity in a big way, within the 200-mile continental shelf of India."

कैसे आते हैं यह सुनिए उपसभाध्यक्ष महोदय,

"The foreign trawlers poaching in Indian waters came in groups of 10 or 12 and returned to their mother ship to unload the catch of fish. The mother ships are equiped with the latest equipment to can and process the catch. According to one estimate, a trawler operating for a week can get a catch worth over Rs. 60,000 and even more."

एक एक नौका में 60000 टन के ऊपर मछिलिया पकड़ कर ले जाते है। इससे क्या होता है उपसभाध्यक्ष महोदय, कि हमारे पानी मे 6 मिलियन टन मछिलियों की क्षमता है, उस में से सिर्फ डेढ़ मिलियन टनेज मछली हमारे लोग पकड़ पाते हैं लेकिन साढ़े 4 मिलियन टन लोग अवैध रूप से घुसपैठ करके ले जाते है और हम वंचित रह जाते है। इसको रोकने में कोस्टल गाड्स को भी दिक्कत होती है। उनकी दिक्कत यह है—अखबार में भी बात आ गई है—मैं आपको सुनाता हूं :

"But with its small fleet of just two frigates and five patrol boats, the Coast Guard organisation finds it difficult to prevent the alien fishing vessels trespassing into Indian waters or operating in other coastal area of the country."

यह जो उनका फ्रिगेट है, उनका प्रबन्ध अच्छा नही होता है। इसीलिए मैं आपके जरिए सरकार का ध्यान इस ओर दिलाना चाहगा हूं कि फ्रिगेट को और अपने कोस्टल गार्डस दुरूस्त करें और उसमें एसेइक्विपमेंट लायें। साथ ही साथ फिशिंग उद्योग को जो इससे धक्का लग रहा है, इसकी ओर भी ध्यान दें

REFERENCE TO THE PURCHASE OF LAND AT KASHIPUR FOR THE U. P. WAREHOUSING CORPORATION BY ITS CHAIRMAN, SHRI G. D. SOLANKI, MLA, U. P.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Yes, Mr .Anand.

SHRI JAGJIT SINGH ANAND (Punjab): Mr. Vice-Chairman, Sir, I am thankful to you for allowing me to mention a matter of urgent public importance. The case is that the Chairman of the Warehousing Corporation of U. P., Mr. G. D Solanki, an MLA of UP, has purchased for his Warehousing Corporation a 3-acre plot, which is removed 5 km. away from the town of Kashipur, at a fantastic price of eight lakhs and seventy thousand rupees...

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Anand, this was mentioned in the morning. (*Interruptions*). **Just listen to me.** All the details were mentioned.

So, you just make a reference. That is all.

SHRI JAGJIT SINGH ANAND: Yes, Sir. I am only mentioning the bare facts. The bare facts are these: Here is a plot of land purchased for the Warehousing Corporation, 5 km. outside the town, at a cost of Rs. 2,80,000.

SHRI PRANAB MUKHERJEE (West Bengal): Just a minute, Mr. Anand. Sir, this matter was mentioned in the morning. Notices were given yesterday and some of the notices were given yesterday and the attention of the Minister was drawn to the fact that this matter would be raised on the floor of the House. He may not be aware that Mr. Bhupesh Gupta was going to raise it during the discussion on the Appropriation Bill. But, in the notices which were given yesterday, definitely it had been brought to the notice of the Minister that these matters were going to be raised on the floor of the House. And, Sir, it is not a matter pertaining to the Ministry, but it is a matter relating to the individuality of Mr. Charan Singh and we expected—and perhaps it is a reasonable expectation—that Mr. Charan Singh would be present on the floor of the House, and he would explain his point and explain to what extent he is involved. Otherwise, Sir, Mr. Agarwal or anybody from the Finance Ministry could take care of it. But this is a matter which relates to Mr. Charan Singh personally and some of his relations are involved in it and I do not know how we can raise this thing. The whole House has been condemned to impotence. We passed a resolution on this very issue and that was ignored. Day in and day out we are agitating and even the Minister is not present here just to explain and give his version.

SHRI JAGJIT SINGH ANAND: Sir, I would like to clarify my point. I want to say that I have been allowed to mention specifically.... (*Interruptions*).

श्री रामेश्वर सिंह (उत्तर प्रदेश) : श्रीमन्, मेरा एक प्वाइन्ट आफ आर्डर है। श्रीमान्, उपसभाध्यक्ष महोदय, यह जो सवाल हमारे साथी ने अभी उठाया है और जिसका जिक्र किया है कि मंत्री महोदय को हम लोगों ने इसकी सूचना दी है, यह हम समझ नहीं पा रहे है कि क्यो फिर यह कहा जा रहा है . . .

SHRI KALP NATH RAI (Uttar Pradesh): What is the point of order?? (*Interruptions*).

SHRI JAGJIT SINGH ANAND: How is it a point of order?

श्री रामेश्वर सिंह : चौधरी चरण सिंह का नाम बार-बार घसीटा जा रहा है। ज्यादा हल्ला करने से काम नही चलेगा। मेरा व्यवस्था का प्रश्न यह है कि चौधरी चरण सिंह ने साफ साफ कहा है इस मामले से मेरा कोई सम्बन्ध नहीं है।

THE VICE-CHAIRMAN SHRI ARVIND GANESH KULKARNI): There is no point of order.

SHRI JAGJIT SINGH ANAND: Sir, this is no point of order. This is no point of order and kindly ask him to resume his seat.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Yes, I am controlling the House. Mr. Rameshwar Singh, this is no point of order. You take your seat. There is no point of order. I am now allowing Mr. Anand.

श्री रामेश्वर सिंह : सुबह इसका जिक्र हो चुका है, यह सारा मसला आ चुका है . . .

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Let not what he says be taken down.

(*Shri Rameshwar Singh continued to speak*)

SHRI JAGJIT SINGH ANAND: Sir, the Chairman, in his wisdom, has allowed me to mention specifically Mr. Charan Singh's name and it is incumbent on the part of Mr. Charan Singh

[Shri Jagjit Singh Anand]

to be present here. Mr. Charan Singh has made a press statement in which he has referred to this and said that these two gentlemen are not his family members, but they are only his relations...

श्री रामेश्वर सिंह : मेरा व्यवस्था का प्रश्न है। (*Interruptions*)

SHRI JAGJIT SINGH ANAND: I am having the press statement before me.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Rameshwar Singh, you are not here expected to enter into a dialogue and either defend or accuse anybody. He has been allowed by the Chairman to make a reference and he is making a reference. You raised a point of order which I have ruled out. So, please take your seat. (*Interruptions*)

SHRI JAGJIT SINGH ANAND: Sir, I was just saying...

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Just wait. (*Interruptions*).

SHRI JAGJIT SINGH ANAND: Sir, how can a point of order arise even when I have not finished my point?

श्री रामलखन प्रसाद गुप्त (बिहार) : मेरा प्वाइन्ट आफ आर्डर है। इस विषय को सुबह भी लिया जा चुका है, उठाया जा चुका है और बार-बार इस विषय को उठाना उचित नहीं है।

श्री रामेश्वर सिंह : मैं कल्प नाथ राय को चेलेंज करता हूं। अगर यह साबित कर दे कि चौधरी चरण सिंह का इसमें हाथ है तो मैं राज्य सभा की सदस्यता से इस्तीफा दे दूंगा। जो कल्प नाथ राय ने इल्जाम लगाया है अगर वह साबित कर दें तो मैं इस्तीफा दे दूंगा अन्यथा वह इस्तीफा दे दें।

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You please take your seat first. Rameshwar Singhji. I would advise you to listen to me.

SHRI KALP NATH RAI: Sir, I am on a point of order.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You just wait. Let me deal with him. Rameshwar Singhji, in your own interest and in the interest of your Party, you do not raise unnecessarily points of order. He is making a mention. (*Interruptions*) They have been allowed by the Chair.

श्री रामेश्वर सिंह : मैं कल्प नाथ राय को चुनौती देता हूं कि वह इसको कबूल करें और अगर उनका इसमें हाथ न हुआ तो वह इस्तीफा देने के लिये तैयार हों।

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Whatever Mr. Rameshwar Singh says, will not go on record. Mr. Anand, please proceed.

(*Shri Rameshwar Singh continued to speak*)

SHRI JAGJIT SINGH ANAND: I would like to beseech my colleagues, through you, Sir, that I have no personal or partisan motive in raising this issue. (*Interruptions*)

SHRI VISWANATHA MENON (Kerala): If there is corruption, there should be an enquiry whether it is Mr. Charan Singh or Mr. Saklecha. (*Interruptions*)

SHRI JAGJIT SINGH ANAND: I only want to tell my friend, Mr. Rameshwar Singh, for whom I have a lot of respect, that by over-reacting or by being over-zealous, he is not bringing any credit to himself or to Chaudhary Charan Singh.

Sir, what I am saying is that here is a deal. Leave aside Chaudhary Charan Singh just now. Here is a piece of land which was given to the person

concerned because he claimed to be a freedom fighter. It was a colonising land and this cannot be sold. This is a condition of the colonising land. Sir, I come from Jullundur district in which the prices of land are the highest both because of paucity of land and density of population and because many people who have migrated to the UK and Canada have lots of dollars and pounds. Even in Jullundur district, no piece of land will sell for more than Rs. 45,000 per acre. And here is a piece of three acres of land which has been sold for Rs. 8,70,000. And the stamp duty is more than Rs. 65,000. Then, Sir, this thing nas been brought to light by one of my colleagues here. Chaudhary Charan Singh has not denied the facts. The documents are there. He has not denied that. He has only said that these persons are not his family members; they are only his relations. Sir, I have a statement before me that Mr. Guru Dutt Solanki and Mr. Gobind Singh are his relations. (*Interruptions*) Sir, now I want to ask one question. Out of more than 450 members of the UP Assembly, how was it that this man, Mr. Guru Dutt Solanki was chosen to be the Chairman of the Warehousing Corporation? Sir, after all, I have a public duty to doubt that he was selected because a hand-picked person of Chaudhari Charan Singh, Shri Ram Naresh Yadav—and to defend whom Chaudhari Charan Singh went to any length—was the Chief Minister. And now, Sir, one person happens to be the son-in-law and the other person happens to be a sister's sons. Then, Sir, Chaudhari Charan Singh is bestowed with so many daughters and his only son is in America. Sir, we know what social relations are. He is trying to make a fine distinction between a relation and a family member. It is not expected of a person like Shri Charan Singh, who came forward and said, I resigned and I would not continue because the Prime Minister acted against me, because the Prime Minister's son was involved. I am raising this issue because, as it happened on the 10th of August in our House, it was said that whoever be in a position of power, if he is connected, then the point must be referred to the Chief Justice of India because the fair name of the country is in the mud.

When I was in the U.K. last year, a colleague of mine in the other House, Mr. Mohan Singh Tur, came there and I asked him what was happening in the country? He said that half the country has sunk under flood waters and the other half under the weight or sons. For the sake of the country for the sake of the leaders of the country, I am raising this matter on that point alone that the misfortune of the son or the sons-in-law bringing such a bad reputation to the country's statesman and to the leaders should not continue, and Shri Charan Singh, who has always been jealous of his reputation—so far I have never heard anything against his reputation and it should go on record—should have been here to clarify the position especially when I had specifically mentioned Shri Charan Singh's name in my notice. The Chairman, in his wisdom, allowed it to be raised and this was on the 27th of March morning when I had sent it. So, Sir, I am only saying that Shri Charan Singh should be the first person to come forward and demand a thorough investigation into it. Whether Shri Charan Singh is involved in it or not, the Chairman of the Warehousing Corporation should be called to explain. A fantastic price of Rs. 2.25 lakhs for a piece of land which is near a small town has been paid. This involves a great deal of public morality and the Government should look into it and the Home Minister, Shri Mondal, who is here, should have a thorough inquiry made into it.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Pranab Mukherjee, please be brief.

SHRI PRANAB MUKHERJEE: Yes, Mr. Vice-Chairman, I shall be brief.

Sir, I would have no intention of raising this matter if it had been merely a transaction conducted by a State public sector organisation for the construction of a warehouse or

[Shri Pranab Mukherjee]

anything of that sort. But, Sir, this matter relates to a person allegations against whom were discussed on the floor of this House, when we passed a resolution, recommending to the Government to institute a commission of inquiry to inquire into the allegations of corruption against the relations of Shri Charan Singh, the then Home Minister, and the relations of the Prime Minister. The Houses were seized of the correspondence which was exchanged between the Prime Minister and the then Home Minister.

Sir, when we read these things in the newspapers, we had the expectation that Shri Charan Singh, whose name has been dragged, he may be responsible, he may not be responsible, but the fact is that the beneficiary is his nephew and the benefactor is his son-in-law, and he is the person whose nephew is getting the benefit, and the benefit is being provided by the person who is his son-in-law, would come forward and explain the position and would say what he has said to the press, his reaction.

Sir, we read from the papers that he is disgusted. Disgusted with whom? Is he disgusted with his relations who have entered into this transaction? Or, is he disgusted with Mr. Kalp Nath Rai who has brought this piece of news and has exposed this scandalous transaction. With whom is he disgusted? Has Mr. Charan Singh forgotten that he wrote to the Prime Minister on the 21st March, 1978? Sir, if you would permit me, I would just like to quote a few lines from his letter. It is relevant, Sir. Kindly bear with me for a minute. I would not like to take much of your time. He wrote: "Well, if there are charges against my relations and they reflect adversely on my integrity, they must be inquired into and sooner the better." Sir, is it not the duty of Mr. Charan Singh to come forward on the floor of this House and explain the whole situation? Is it not his responsibility—the man who was accusing his colleague as a 'pack of impotent persons' and thereafter he made adjustments with these 'impotent persons' or his little elevation to the office of the Deputy Primeministership, the man who poses himself to be a crusader against corruption and custodian of integrity—to come before the House when he is fully aware that these matters are going to be raised? Mr. Bhupesh Gupta has already raised it. We gave this notice on the 27th—*i.e.* yesterday—and in spite of that he did not take any notice of it. Simply he gives his reaction to the press that he is disgusted. I do not know with whom he is disgusted—disgusted with Mr. Kalp Nath Rai for exposing it, or disgusted with his relations. If he is disgusted with his relations, let him explain the whole situation—as to what has happened, who is responsible and what is his reaction.

SOME HON. MEMBERS: He has come. He is there now.

SHRI BHUPESH GUPTA (West Bengal): Sir, this is a matter... (*Interruptions*). Before you pass to the other matter, I would like to know what is the position.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Makwana is allowed to speak on this matter. Let me hear him.

SHRI YOGENDRA MAKWANA (Gujarat): Sir, Mr. Anand and Mr. Mukherjee have already given the details of the deal; so I do not want to go into the details. But I would like to quote some of the portions of Mr. Charan Singh's letter which he has written to the Prime Minister.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Makwana, the matter has been discussed *in extenso*.

SHRI YOGENDRA MAKWANA: Sir, this is quite relevant.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I am only requesting you, Mr. Makwana, to bring any new points which you may have. (*Interruptions*) Prof. Ranga, I am listening.

SHRI YOGENDRA MAKWANA: These are new points. Some of my friends from the opposite side have raised some objections. Sir, here, Mr. Charan Singh, while writing to the Prime Minister, has said why this is necessary. He says that even on rumours there should be a Commission of inquiry. I would like to quote:

> "In all countries, certainly in those that enjoy freedom of speech and a free Press, moments occur when allegations and rumours circulate causing a nation-wide crisis of confidence in the integrity of public life or about other matters of vital public importance. No doubt this rarely happens, but when it does, it is essential that public confidence is restored for, without it, no democracy can long survive. This confidence can be effectively restored only by thoroughly investigating and probing the rumours and allegations so as to search out and establish the truth. The truth may show that the evil exists, this enabling it to be rooted out, or that there is no foundation in the rumours and allegations by which the public has been disturbed. In either case, censions appointed... (*Interruptions*).

Sir, this is what he has said in regard to rumours. In relation to the allegations made and the various Commissions appointed.... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Minister, the Chairman has given me an order. I am carrying out that order. There are four names on the list. You have to hear with it.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): There are a large number of others on the list. They would also like to mention their matters. For them also the permission has been given.

SHRI YOGENDRA MAKWANA: Mr. Minister, don't try to disturb us. As you go on disturbing us, we will go on speaking. At any cost we are going to speak on this.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Sir, I am on a point of order.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Just a moment. Yes, Shahi Sahib.

SHRI NAGESHWAR PRASAD SHAHI: I am not against any matter of corruption being raised here. But a very important rule of the House is whether a Special Mention can be used for this purpose.

PROF. N. G. RANGA (Andhra Pradesh): Why not?

5 P.M.

SHRI NAGESHWAR PRASAD SHAHI: I am all out for framing charges regarding corruption But the occasion for Special Mention should not be misused. This has nothing to do with Special Mention. Please just bear with me.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): There is no point of order. The Chairman has already given permission to these people. I cannot question his prerogative. This is no point of order. Your point of order is ruled out.

SHRI NAGESHWAR PRASAD SHAHI: This is a misuse of the provision.

श्री रामेश्वर सिंह : उपसभाध्यक्ष महोदय, सदन में जब लोग चार्ज लगाते हैं मैं उनको कहता हूं कि अगर यह सच हो जायें तो मैं इस्तीफा देने को तैयार हूं। अगर सच न हों तो कल्प नाथ राय जी, इस्तीफा दे दें।

(*Interruptions*)

SHRI YOGENDRA MAKWANA: Do not be so loyal. Please listen.

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): Sir, special mention is allowed on matters of

[Shri N. P. Chengalraya Naidu] public importance, I agree. But it does not mean that a dozen Members can mention the same thing.

SHRI YOGENDRA MAKWANA: Sir, I am mentioning an important matter.

SHRI N. P. CHENGALRAYA NAIDU: You have already allowed one Member to make this mention. The same question should not be mentioned by many Members. What is your ruling?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Would you sit down? I will tell you, Mr. Naidu. You were also a Member of the Lok Sabha and have been a Member of this House. There is a special procedure. There are rules. It is the Chairman's prerogative to permit any Member who was applied in time to make special mention. The Chairman has given the order to me whom I should call and whom I shall not call. I am Vice-Chairman and a Vice-Chairman cannot question how the Chairman took the decision. So, for Heaven's sake let him finish and do not raise the point. Please advise your colleagues also not to unnecessarily raise the matter. He is coming to an end. Within five minutes he will finish. Why are you bothering yourself?

SHRI YOGENDRA MAKWANA: The hon'ble Deputy Prime Minister gave an interview to the press on...

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): That is there. Everbody knows it. What is your point?

SHRI YOGENDRA MAKWANA: He says:

> "Mr. Solanki and Mr. Singh are not members of my family. They are only relations and they are leading an independent life with no common interest between us."

Sir, this is from the interview given by none else but Chaudhari Saheb himself. In his letter to the Prime Minister which he has placed on the Table of the Lok Sabha making a statement on his resignation he has clearly said:

> "You have gone to point out that 'the Commissions that have already been appointed to look into the misdeeds of the previous regime is ample evidence of our keenness to curb this malady'. Inasmuch, however, as we are not willing to apply the same standards to ourselves, the appointment of Commissions 'to look into the misdeeds of the previous regime' is no evidence that we are really keen to root out corruption."

Sir, according to Chaudhuri Saheb himself just to root out corruption from public life he is of the opinion that a Commission of inquiry should be appointed to investigate and to find out about the allegations made either by the Members or by the public. Now, only yesterday there was a lot of...

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): That we know. Now what do you want?

SHRI YOGENDRA MAKWANA: Sir, there is nothing ne wwhich I am telling you. You know the whole thing. All the Members of this august body know it but it is my privilege and right to mention it.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You have mentioned.

SHRI YOGENDRA MAKWANA: And I am within my right...

श्री रामेश्वर सिंह : यह सब जानते हैं चौधरी चरण सिंह कितने क्लीन हैं।

SHRI YOGENDRA MAKWANA: I am within my rights when I am saying this. Some baseless allegations and insinuations were made against our leader. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Kalp Nath...

SHRI KALP NATH RAI: Don't threaten me.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): No, no. I am not threatening you.

(*Interruptions*)

SHRI YOGENDRA MAKWANA: Many baseless allegations were made against our leaders from the other side. Last time Mr. Shahi was making some allegations against Panditji and other leaders of our party. Now here is a case where it is proved that there is corruption. The land was given free to an agriculture graduate, a relation of Chaudhari Charan Singh. It was given on the condition that the land will not be sold and then the land was sold to the Government itself. And who is the Chairman of that Board? He is none else but the son-in-law of Chaudhari Charan Singh. Charan Singh's son-in-law is purchasing the land from Chaudhari Saheb's nephew. Therefore, the question arises whether Chaudhari Saheb is involved or not. He has quoted many things here in his statement.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Why are you talking so much time?

SHRI YOGENDRA MAKWANA: I don't want to quote anything more but I would at least like to remind him of his quotation of Lord Chatham's opinion. I quote:—

> "As a distinguished Prime Minister of England the Earl of Chatham said long ago, if allegations are made against a minister they should invariably be enquired into. If the allegations are found wrong, the finding will raise the prestige of the government; if they are found correct, the minister concerned will have to leave the Cabinet, in which case also the prestige of the government will go up."

Sir, this is the opinion which Chaudhari Charan Singh quoted while writing letters to the Prime Minister of the country. Here is a tale of two shameless individuals who are heading this country, who are ruling this country. One is the Prime Minister of the country and the other is a Deputy Prime Minister. Therefore, we would like to know, through you, from this Government and from these shameless individuals and Ministers whether a commission of inquiry is to be instituted or not.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Kalp Nath Rai. Five Minutes.

SHRI KALP NATH RAI: Five?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Yes. I am not going to allow you more. If you can finish it, finish it. Otherwise I will call somebody else.

श्री कल्प नाथ राय : उपसभाध्यक्ष महोदय, चौधरी चरण सिंह जी, जो डिप्टी प्राईम मिनिस्टर और फाइनैंस मिनिस्टर है, उनके उपर भ्रष्टाचार के आरोप प्रमाणित हो चुके हैं .... (*Interruptions*).

श्री रामेश्वर सिंह : उपसभाध्यक्ष महोदय, ये गलत बोल रहे हैं। इस तरह की बात कहना कि इनके उपर करप्शन के चार्जेज साबित हो गये हैं.... (*Interruptions*).

श्री कल्प नाथ राय : ऐसे वित्त मंत्री को तुरन्त इस्तीफा देना चाहिए और अगर वे इस्तीफा नहीं देते है तो प्रधान मंत्री जी को उन्हें बर्खास्त करना चाहिए और तब भी अगर वे नहीं बर्खास्त होते है तो इस पार्लियामेंट को इनको निकाल बाहर करने के लिए आन्दोलन करना चाहिए। यह गुरुदत्त सोलंकी कौन है ?

Guru Dutt Solanki is the son-in-law of Chaudhari Charan Singh. He was given a ticket for contesting election as MLA by Chaudhari Charan Singh. He was elected on MLA on a BLD ticket. Gobind Singh was also given a ticket for contesting an MLA's

[श्री कल्पनाथ राय]

seat but he lost the election. Gobind Singh was made a Director of the Sugar Corporation with the help of Chaudhari Charan Singh. Guru Dutt Solanki was made Chairman of the Housing Corporation.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): All this information was given. What is the use of repeating the same thing?

SHRI KALP NATH RAI: Why not? It is my job. Don't talk like this.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You bring in a new point. Otherwise I will call somebody else.

SHRI KALP NATH RAI: I am bringing. Please listen.

(*Interruptions*)

SHRI NAGESHWAR PRASAD SHAHI: Sir, this is an aspersion against the Chair. (*Interruptions*). He is casting aspersions against the Chair. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Whom should I listen? What are you talking about? Is it a point of order or a submission or what?

SHRI NAGESHWAR PRASAD SHAHI: It is a point of order, Sir.

SHRI BHUPESH GUPTA: Sir, I have only one request to make. (*Interruptions*).

SHRI NAGESHWAR PRASAD SHAHI: No Member can cast aspersion on the Chair or can cause reflection on the motive of the Chair. My friend Mr. Kalp Nath Rai insulted the Chair. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI) The Chair and myself are quite competent to make our own protection. We do not need anybody's protection.

SHRI BUPESH GUPTA: Sir, I have one request to make. We have an important discussion on the agricultural labourers. I hope within the limited time we shall finish it. I hope, you, Sir, will not go away suddenly because from the beginning I have been fearing it.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI). Mr. Gupta, my allocation of duties is up to 5.30 P.M., but I will ablige you up to 6 P.M. or 6.30 P.M.

SHRI BUPESH GUPTA: If you ask me, I can take the Chair.

श्री कल्पनाथ राय : जब तक यह समाप्त न कर दें ....

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): In Parliament, speaking loudly and too much does not help. Make a strategic point and hit somewhere.

SHRI KALP NATH RAI: Now Guru Dutt Solanki who is the Chairman of the Warehousing Corporation, met at his instance. The land which was given without money to Mr. Gobind Singh, his pit land, his *gaddha* land, was taken for Rs. 8,70,368. The Exchequer was looted. It was in the knowledge of Chaudhary Charan Singh and it was in connivance with Chaudhary Charan Singh that this loot of the Exchequer had taken place.

(*Interruptions*)

श्री कल्पनाथ राय : यह कोई तरीका नहीं है .... (*Interruptions*). मैं आपसे कहना चाहता हूं .... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Whatever Mr. Kalp Nath Rai says will not go on record.

(*Shri Kalp Nath Rai continued to Speak*)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI). Kalp Nathji, have some strategy. The Deputy Prime Minister is going to state something. Please listen to him.

SHRI BHUPESH GUPTA: If the Finance Minister and the Deputy Prime Minister is going to make a

statement, one thing he should say whether he stands by the letter he wrote to the Prime Minister.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): He will say everything.

SHRI BUPESH GUPTA: If that is so, we would like to know whether now as the Deputy Prime Minister, he will ask the Prime Minister to hold an inquiry.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Gupta, please listen. It is very nice of the Deputy Prime Minister to have come to explain it to the House. Let us hear him.

SHRI BHUPESH GUPTA: I am not asking any other thing.

उप-प्रधान मंत्री तथा वित्त मंत्री श्री चरण सिंह : मेरे मित्र श्री कल्प नाथ राय जी ने मुझको मालूम हुआ कि कल समाचार-पत्रों को एक बयान दिया है। उस ब्यान की मेरे पास भी एक प्रतिलिपि पहुंची और मैंने तभी, उसी वक्त तीन वाक्य डिक्टेट करा दिये जोकि प्रेस को रिलीज कर दिये गये।

अब इसके तथ्य यह हैं कि मुझको कुछ दिन पहले यह मालूम हुआ कि मेरे भानजे ने कोई जमीन वेयरहाऊसिंग कार्पोरेशन के लिए गवर्नमेंट को बेची है, उसके चैयरमैन या सैक्रेटरी को, मुझे नहीं मालूम। गालिबन मेरे दामाद उसके चैयरमैन हैं, यह बात ठीक है। जब मुझको यह मालूम हुआ कि उन्होंने वह जमीन नौ लाख या आठ लाख सत्तर हजार रुपये में बेची है, ऐसा मैंने सुना है। सुना क्या, एक हिन्दी के अखबार में यह खबर निकली मेरी पत्नी ने मुझसे यह बतलाया। यह बात होगी कोई 15 या 16 तारीख की। मैं उसी रोज लखनऊ फोन करना चाहता था, लेकिन मैं भूल गया। 18 तारीख को गुड़गांव में एक रेस्ट हाऊस है भटकल, मैं वहां चला गया था। वहां से मैंने फोन किया कोआपरेटिव्ह के कोई मिनिस्टर हैं, श्री मुलायम सिंह जी, कि मैंने ऐसा सुना है, आप इसकी जानकारी कीजिए उन्होंने कहा कि मैंने भी सुना है लेकिन मेरे इल्म में अब तक यह बात आई नहीं है क्योंकि वहां पर जो नियम हैं उन नियमों के अनुसार वेयरहाऊसिंग कारपोरेशन को ही अधिकार था जमीन खरीदने का और संबंधित मिनिस्टर के पास पत्रावली नहीं जाती थी। मैंने उनसे कहा उसकी देख भाल कीजिए और मुझे भी लगता है जितने रुपये की यह जमीन होगी उस से ज्यादा रुपया लिया गया है, तो इसलिए हो सकता है, कानूनन अगर आप कर सकते हैं, तो इस सेल डीड को एनल कर दीजिए, निगेटिव्ह करा दीजिए। यह मैंने 18 तारीख को बड़कल के टेलीफोन से लखनऊ को फोन किया। सन्डे का दिन था, मैं वहां गया हुआ था, और इसकी तसदीक हो सकती है फोन किया है या नहीं। उस के बाद 22 तारीख को फोन आया मेरे पास कि मैं आप के पास आना चाहता हूं, वह 23 को आए। तब उन्होंने बतलाया कि ये फैक्ट है कि जमीन खरीदी गई, शायद 17 या 23 जनवरी और मार्च को खरीदी गई, लेकिन वे यह कहते थे कि मेरी नोटिस में दूसरी मार्च को आया, ऐसी कोई बात हुई, लीगल रिमेम्ब्रेन्सर जो वहां के लीगल एड्वाइजर हैं गवर्मेंट के, उन से उन्होंने जबानी कहा या क्या लिखा मुझे अब तक नहीं मालूम है। बल्कि मैंने सुबह ही उनको फोन किया था कि क्या ब्यान उन्होंने असेम्बली में किया, उसकी प्रतिलिपि मेरे पास भेज दें। लेकिन वह सम्पर्क उन से नहीं हो पाया। लेकिन उन्होंने बताया मैंने लीगल एड्वाइजर से पूछा और उन्होंने, कहा कि सेल लाफुल है, इल्लीगल नहीं है क्योंकि नीचे के जो जो रीवैल्युएशन आफिसर्स हैं उन्होंने जो कीमत लिखी थी उस कीमत के बराबर या उससे कुछ कम कीमत पर जमीन बेची गई। तो इसलिए यह लीगल है, यह कैंसल नहीं हो सकती है, एवाइड नहीं की जा सकती है; हां अगर यह बात है कि आप उनको परसुएड कर सकें-परचेजर साहब को सेलर को - तो रूपया गवर्मेंट को गिफट के

[श्री चरण सिंह]

तौर पर दिला सकते हैं। तब मैंने उन से कहा है, जितना भी आप कर सकते हैं कोशिश कीजिए गोविन्द सिंह को समझाने की, और भी जो मैंने कहा गैर मुतल्लिका है - यहां कहना नहीं चाहता—लेकिन मैंने कहा निहायत ऐसी अवांछनीय बात हुई कि जिस से यहां के राजनैतिक जीवन या सार्वजनिक जीवन वाले कुछ लोग इस का फायदा उठाने की कोशिश करें। मैं नहीं समझता वह कहां तक संबंधित हैं लेकिन मैं आपके जरिये इस सदन को यह बता देना चाहता हूं कि मेरे दामाद को जब कि वहां किसी कारपोरेशन का चैयरमैन बनाने की बात चल रही थी - 1977 में जब वे एम एल ए चुने गए थे-तो मैंने चीफ मिनिस्टर को भी और दो मिनिस्टरों को, एक कृषि के और एक कोआपरेटिव्ह के मिनिस्टर को दो बार कम से कम कहा, मुमकिन है तीन बार कहा हो, कि मेरे दामाद को कहीं किसी जगह पर चैयरमैन नहीं बनाए। यह नहीं कि मुझे अपने दामाद की नीयत पर शक है। निहायत ईमानदार आदमी हैं लेकिन अभी एम एल ए चुन कर आए है, उन्हे सार्वजनिक जीवन का कोई तर्जुबा नहीं है। तो उन्हे कोई पद देंगे, चाहे वह डिजर्व भी करता हो, तो लोग मुझ पर मन्सूख करेंगे इसलिए मैं ऐसी चीज चाहता नहीं। लेकिन फिर भी उन्हें ऐसी जगह पर रख दिया जहां कोई सैलरी या अलाउसेंज नहीं है, वेयरहाऊसेज जितने भी यू पी के अंदर हैं उनको देखभाल का काम था, एक कार उन को दे दी गई और सब लोगों की राय में, जो मुझ को मिली है, निहायत ईमानदारी से उन्होंने काम किया और वेयरहाऊसिंग विभाग की वर्किंग में बहुत कुछ सुधार हुआ। यह मैं एक बात, जो मेरे माननीय मित्र कल्प नाथ राय जी आस्तीन चढ़ा रहे हैं और गुस्से की कोई सोमा नहीं है उन का, तो मैं उन को बताना चाहता हूं कि जो तथ्य हैं जैसा मैंने कहा उनको चैयरमैन वगैरह किसी तरीके का नहीं चाहते हैं बनाना। तो वाक्या यह है, मेरा वह भान्जा है, मुझ से अलग रहता है, मुझ से कोई ताल्लुक नहीं है। मेरा दामाद है, मुझ से अलग रहता कोई ताल्लुक नहीं है। मेरा उन का कोई इकानामिक इंटरेस्ट नहीं है। मेरा लड़का है - वह तो मेरा लड़का है, वह तो उन से ज्यादा नजदीक का हुआ लेकिन वह मुझ से अलग रहता है ; अमरीका में रहता है। पढ़ने के लिए गया था फिर वहीं नौकर हो गया। मान लीजिए, कल वह करप्शन करता कोई मिसकंडक्ट करता है, मिसपूडेन्स करता है तो क्या Ams responsible क्या मैं उसका जिम्मेदार होऊंगा? अगर मान लिजिए, कल्पनाथ जी का या मकवाणा जी का - जिनका नाम मझे मालूम हुआ - यह ख्याल है कि अगर मैं जिम्मेवार हूं, अपने पद का मैंने दुरुपयोग किया है, तो मैं तैयार हूं, किसी प्रकार की इंक्वायरी करा लें। मैं इस बात के लिए तैयार नहीं हूं कि इंक्वायरी न कराएं? माननीय कमलापति त्रिपाठी सामने बैठे हुए है, माननीय शास्त्री नहीं हैं, आज कोई दल का चैयरमैन जाके इंक्वायरी कर लें और अगर कहीं यह पाएं कि मेरे इशारे से, मेरी कंसेन्ट से, मेरी कान्निवेन्स से, मेरे इनिशिएटिव पर, मेरी एक्विजेन्स से डाइरेक्ट या इनडाइरेक्ट यह हुआ तो। —I shall resign. एक बात कहकर मैं खत्म करता हूं। कहूंगा तो लोग कहेंगे कि अभिमान करता हूं, लेकिन वाक्या यह है कि मेरी निजी जिन्दगी और सार्वजनिक जिन्दगी एक ओपेन बुक है। जो चाहे उस को देख ले और देख भाल कर के सही नतीजे पर पहुंचे। मैं अपने को गिल्टी मान लूंगा अगर वह इस नतीजे पर पहुंचते हैं।

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now, Mr. Nizam-ud-din, please.

شری سید نظام الدین (جموں و کشمیر) : جناب والا — میں آپ کا بہت شکرگزار ہوں کہ آپ نے مجھے اس ایوان کی توجہ ایک بہت گمبھیر مسئلہ کی طرف دلانے کی اجازت دی ہے - جناب آپ کو معلوم ہے کہ پچھلے دو چار ماہ سے جموں میں امن کی صورت حال بہت بگڑی ہوئی ہے یہ معاملہ پہلے جب شروع ہو گیا تھا اس وقت بہت معمولی لگتا تھا کہ ریاست کی حکومت نے چند لوگوں کو نوکر رکھ لیا تھا اور اس کے بعد پونچھ کے علاقہ میں حکومت کے خلاف احتجاج شروع ہوا کہ حکومت نے ان لوگوں کو ملازمت میں لگایا ہے جن سے پیسہ لے لیا ہے لیکن بدقسمتی سے حکومت نے بجائے اس کے کہ وہ اس معاملہ پر توجہ دیتی اور کچھ انکوائری کراتی کہ معاملہ کیا ہے - کیا واقعی اس منسٹر کے بارے میں جس کے بارے میں یہ لوگ کہہ رہے ہیں کہ اس نے رشوت لے کر لوگوں کو ملازمت دلائی ہے حکومت نے بہت سخت رویہ اپنایا (*Time bell rings*)]

†[श्री सैयद निजामुद्दिन (जम्मू और काश्मीर) : जनाबे-वाला । मैं आपका बहुत शुक्रगुजार हूं कि आप मुझे ने इस एवान को तवज्जो एक बहुत गम्भीर मसले की तरफ दिलाने की इजाजत दी है । जनाब आपको मालूम है कि पिछले दो चार माह से जम्मू में अमन की सूरतेहाल बहुत बिगड़ी हुई है और यह मामला जब पहले शुरु हो गया था उस वक्तब हुत मामूली लगत था कि रियासत की हुकूमत ने चन्द लोगों को नौकर रख लिया था और इसके बाद पुंछ के इलाके में हुकूमत के खिलाफ एतराज शुरू हुआ कि हुकूमत ने इन लोगों को मुलाजमत में लगाया है जिनसे पैसा ले लिया हैं लेकिन बदकिस्मती से हुकूमत ने वजाय इसके कि वह इस मामले पर तवज्जो देती और कुछ इन्क्वायरी कराती कि मामला क्या है ? क्या वाकई इस मिनिस्टर के बारे में जिसके बारे में यह लोग कह रहे हैं कि उसने रिश्वत लेकर लोगों को मुलाजमत दिलाई है, हुकूमत ने बहुत सख्त रवैया अपनाया (*Time bell rings*)

†[ ] Devanagari transliteration.

I will be coming to the point.

میں بیک گراؤنڈ کے طور پر یہ بتا رہا ہوں - تو حکومت کا رویہ بہت سخت ہو گیا اس معاملہ میں اور انہوں نے پولیس اور سی - آر - پی - کا بہت زیادہ استعمال کرنا شروع کر دیا - چنانچہ نتیجہ کے طور پر بہت سے لوگ مارے گئے - سرکاری اطلاع یہ ہے کہ پونچھ میں دس بارہ آدمی مارے گئے لیکن اس سارے ماحول میں جو امن اور قانون کی صورت حال بگڑتی گئی اور اس بارے میں لوگوں کی تو شکایت یہ رہی کہ سی - آر - پی - کا رول وہاں بہت غلط رہا اور سی - آر - پی - کا غلط رول رہنے کی وجہ سے لوگوں نے یہ احتجاج کیا - حکومت کا یہ فرض بنتا تھا کہ وہ

[شری سید نظام الدین]

واقعی دیکھ لے کہ واقعی وھاں سی - آر - پی - کا رول غلط رھا یا نہیں - سی - آر - پی - نے کہاں کہاں زیادتیاں کیں یہ دیکھنا چاھئے تھا حکومت کو لیکن ھم نے دیکھا کہ اُس وقت سے برابر آج تک وھاں سی - آر - پی - بھیجی جا رھی ھے - بہت زیادہ سی - آر - پی - بھیجی جا رھی ھے - *(Time bell rings)* میں ختم کر رھا ھوں -

†[मैं बैंक-ग्राउंड के तौर पर यह बता रहा हूं तो हुकूमत का रवैया बहुत सख्त हो गया इस मामले में और उन्होंने सी० आर० पी० और पुलिस का बहुत ज्यादा इस्तेमाल करना शुरु कर दिया। चुनावे नताजे के तौर पर बहुत से लोग मारे गये, सरकारी इत्तलाह यह है कि पुंछ में 10–12 आदमी मारे गये। लेकिन इस सारे माहौल में अमन और कानून की सूरतेहाल बिगड़ती गई और इस बारे में लोगों की तो शिकायत यह रही कि सी० आर० पी का रोल यहां बहुत गलत रहा और सी० आर० पी० का गलत रोल रहने की वजह से लोगों ने यह एतराज किया। हुकूमत का यह फर्ज बनता था कि वह वाकई देख ले कि वाकई वहां सी० आर० पी० का रोल गलत रहा या नहीं। सी० आर० पी० हैं कहां कहां ज्यादतियां कीं, यह देखना चाहिए था हुकूमत को। लेकिन हमने देखा कि उस वक्त से बराबर आज तक वहां सी० आर० पी भेजी जा रही है, बहुत ज्यादा सी० आर० पी० भेजी जा रही है *(Time bell rings)* [मैं खतम कर रहा हूं।]

I have to make my point clear.

خالی یہ سی - آر - پی - کا معاملہ نہیں ھے - یہ آپ نے اخبار میں پڑھا ھوگا کہ وھاں کچھ لڑکوں نے بھوک ھڑتال شروع کر دی ھے - معاملہ بہت آسان ھے - اُنہوں نے کہا ھے کہ جموں میں جو آیورویدک کالج چل رھا تھا اس کو دوبارہ کھول دیا جائے - تو شیخ صاحب نے کہا کہ مجھے کھولنے میں کوئی اعتراض نہیں خالی میں نے پرائم منسٹر آف انڈیا کو لکھا ھے کہ وہ پیسہ مہیا کر دیں اور ھم کالج کھول دیں گے - جو لڑکے وھاں بھوک ھڑتال پر تھے ان کو گرفتار کیا گیا اس کے بعد جب لڑکوں نے احتجاج شروع کر دیا تو کل آپ نے اخبار میں پڑھا ھوگا کہ ان لڑکوں کو سی- آر - پی - اور پولس نے گھسیٹ لیا اور ان کو ٹھوکریں ماری گئیں - بازار میں ان کو گھسیٹ کر لے جایا گیا - میں مرکزی سرکار کی توجہ دلانا چاھتا ھوں کہ جموں میں امن اور قانون کی صورت حال بہت گمبھیر قسم کی ھے - حکومت ھندوستان کا یہی فرض نہیں کہ وہ سی - آر - پی - بھیجتی رھے - حکومت کا یہ بھی فرض ھے کہ وہ دیکھ لے کہ وھاں صورت حال خراب کیوں ھو رھی ھے - اب شیخ صاحب نے وھاں جو احتجاج ھو رھا ھے اس کو ایک اور رنگ دیا ھے - شیخ صاحب نے کشمیر میں جاکر بیان دے دیا کہ کشمیر کا معاملہ

†[ ] Devanagari transliteration.

حل ہونا چاہئے - وہ اب ایسی
بنیادی باتیں کرنے لگے ہیں کہ جو
شیخ صاحب کے لئے مناسب نہیں
ہیں اور کشمیر میں جاکر وہ ساری
بات کو ریجنلزم اور کمیونلزم کا رنگ
دے رہے ہیں اور انہوں نے یہاں تک
بھی کہدیا کہ اگر جموں کے یہ لوگ
چاہتے ہیں کہ ریاست تقسیم ہو جائے
تو مجھے تقسیم کرنے سے کوئی اعتراض
نہیں ہے - لیکن اس کے نتائج بہت
خطرناک ہوں گے - یہ بیانات جو
شیخ صاحب دے رہے ہیں ان کے
لئے مناسب نہیں ہے - اس بارے
میں حکومت ہندوستان کو دیکھ
لینا چاہئے کہ ان بیانات کا کشمیر
کی سیاست پر کیا اثر پڑے گا - جموں
کے لوگوں پر کیا اثر پڑے گا - اسٹیٹ
کی یونیٹی اور نیشنل انٹیگریٹی پر
کیا اثر پڑے گا اس کا خیال رکھنا
چاہئے - ایک سب سے بڑی بات یہ
ہے کہ کل ہی ہم نے اخباروں میں
پڑھا کہ دو بھاری ٹریلس سی - آر -
پی - کی جموں میں چلی گئیں -
وہ لڑکوں کے ہوسٹل میں جا کر ان
کی مار پیٹ کر رہی ہیں لڑکوں کو
ہوسٹل میں جاکر مارا گیا - پروفیسروں
کو مارا گیا - اور ان لوگوں کو مارا
گیا جن کا جھگڑے میں کوئی ہاتھ
نہیں تھا - ان لڑکوں کو بھی جو پڑھ
رہے تھے ہوسٹل سے نکال دیا گیا ہمارے
ہوم منسٹر صاحب وہاں گئے وہ تین
دن تک رہے لیکن ہوم منسٹر صاحب
نے یہ مناسب نہیں سمجھا کہ
لوک سبھا اور راجیہ سبھا کو کنفیڈنس
میں لے لیتے اور وہاں سے آ کر بتا
دیتے کہ وجہ کیا ہے - آج جموں کی
صورت حال چار پانچ ماہ سے برابر
خراب ہو رہی ہے - شیخ صاحب نے
کیا کہا انہوں نے پرائم منسٹر کو یونانی
اور آیورویدک کالج کے بارے میں کیا
چھٹی لکھی ہے اور پرائم منسٹر نے
ان کے بارے میں کیا کہا ہے یہ
ساری باتیں کم سے کم پارلیمنٹ کو
حق ہے جاننے کا - میں ان الفاظ کے
ساتھ آپ کا شکریہ ادا کرتا ہوں -

†[खाली यह सी० आर० पी० का मामला नहीं है । यह आपने अखबार में पढ़ा होगा कि वहां कुछ लड़कों ने भूख हड़ताल शुरु कर दी है । मामला बहुत आसान है । उन्होंने कहा है कि जम्मू मे जो आयुर्वेद का कालिज चल रहा था उसको दोबारा खोल दिया जाये तो शेख साहब ने कहा कि मुझे खोलने में कोई एतराज नही खाली मैंने प्राईम मिनिस्टर आफ इण्डिया को लिखा है कि वह पैमा मुहैया कर दे और हम कालेज खोल देंगे । जो लड़के वहां भूख हड़ताल पर थे उनको गिरफ्तार किया गया इसके बाद जब लड़कों ने एतजाज शुरू कर दिया तो कल आपने अखबार में पढा होगा कि इन लड़कों को सी० आर० पी० और पुलिस ने घसीट लिया और उनको ठोकरें मारीं गई । बाजार में उनको घसीट कर ले जाया गया । मैं मरकजी सरकार की तवज्जो दिलाना चाहता हूं कि जम्मू में अमन और कानून की सूरतेहाल बहुत गम्भीर किस्म की है । हुकूमत-हिन्दुस्तान

†[ ] Devanagari transliteration.

[श्री सैयद निजामुद्दीन]

का यही फर्ज नहीं कि वह सी० आर० पी० भेजती रहे। हुकूमत का यह भी फर्ज है कि वह देख ले कि वहां सूरते-हाल खराब क्यों हो रही है। अब शेख साहब हैं वहां जो एतराज हो रहा है उसको एक और रंग दिया है। शेख साहब ने कश्मीर में जाकर ब्यान दे दिया कि कश्मीर का मामला हल होना चाहिये। वह अब ऐसी बुनियादी बातें करने लगे हैं कि जो शेख साहब के लिए मुनासिब नहीं हैं और कश्मीर में जाकर वह सारी बात को रीजनलिज्म और कम्युनलिज्म का रंग दे रहे हैं और इन्होंने यहां तक भी कह दिया कि अगर जम्मू के ये लोग चाहते हैं कि रियासत तक्सीम हो जाये तो मुझे तक्सीम करने से कोई एतराज नहीं है। लेकिन इसके नताइज बहुत खतरनाक होंगे। ये बयानात जो शेख साहब दे रहे हैं उनके लिये मुनासिब नहीं है। इस बारे में हुकूमते-हिन्दुस्तान को देख लेना चाहिए कि इन बयनात का कश्मीर की सियासत पर क्या असर पड़ेगा। जम्मू के लोगों पर क्या असर पडेगा, स्टेट की यूनिटी और नेशनल इंटेग्रिटी पर क्या असर पड़ेगा, इसका ख्याल रखना चाहिये। एक सबसे बुरी बात यह है कल ही हमने अखबारों में पढ़ा कि दो भरी ट्रेन्स सी० आर० पी० की जम्मू में चली गई। वह लड़कों के होस्टल में जाकर उनकी मारपीट कर रही है। लड़कों को होस्टल में जाकर मारा गया, प्रोफेसरों को मारा गया और उन लोगों को मारा गया जिनका झगड़े में कोई हाथ नहीं था। उन लड़कों को भी जो पढ़ रहे थे होस्टल से निकाल दिया गया। हमारे होम मिनिस्टर साहब वहां गये। वह तीन दिन तक रहे लेकिन होम मिनिस्टर साहब ने यह मुनासिब नहीं समझा कि लोक सभा और राज्य सभा को कोंफीडेंस में ले लेते और वहां से अगर ब्यान देते कि वजह क्या है। आज जम्मू की सूरते-हाल चार पांच माह से बराबर खराब हो रही है। शेखसाहब ने क्या कहा उन्होंने प्राइम मिनिस्ट को यूननी और आयुर्वेद का कालिज के बारे में क्या चिट्ठी लिखी हैं और प्राइम मिनिस्टर ने उनके बारे क्या कहा है? ये सारी बातें कम से कम पार्लियामेंट को हक है जानने का। मैं इन अल्फाज़ के साथ आपका शुक्रिया अदा करता हूं।]

REFERENCE TO THE DEMAND FOR RECOGNITION TO PLO

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Mr. Vice-Chairman, I would like to draw the attention of the Government and of this august House to the very grave situation that has arisen after the so-called West Asia Peace Treaty has been signed between Mr. Saadat and Mr. Begin under the hegemony of Mr. Carter. The treaty has been opposed by all freedom-loving people of the world. Our Foreign Minister only yesterday said that Israel should vacate the territories occupied by them and the Palestinians should get the right to sovereignty and to establish their State. Apart from that the treaty has come under a serious attack and criticism even by the West European countries, countries of the EEC, and they have passed resolutions, saying that there should be a comprehensive treaty. This treaty has enabled only the cold war in West Asia to be intensified. Not only that. This cold war may lead to a hot war any moment. You have read reports of reaction— the Arab people, the Arab countries, specially the PLO, Syria, Iraq, have decided not to take this as a defeat but to fight till the last to see that this treaty is scrapped because it is trecherous, it is a trechery to the entire Arab people, to the fighting people of PLO. One hundred and fifty Members of Parliament have condemned this treaty. I request the Government not only to be satisfied with the Foreign Minister's statement, but to accord full recognition to the PLO. Our Government has not given that full recognition. The Government has only allowed an office to be run here. We should appear that we